

**Indian Statistical Service**

**561. Shrimati Akkamma Devi:** Will the Minister of Home Affairs be pleased to state:

(a) the number of departmental candidates sponsored by his Ministry for selection and appointment to various grades of Indian Statistical Service;

(b) the number of persons selected for appointment to various grades at its initial constitution as on the 31st December, 1964;

(c) the number of persons, if any, left out; and

(d) the criterion followed in assessing the suitability of a departmental candidate for inclusion in the service at the time of initial constitution?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):**

(a) 182 departmental candidates were sponsored for selection for appointment to the various grades of the Indian Statistical Service.

(b) The Selection Committee, constituted by the Union Public Service Commission, selected 176 departmental candidates for appointment to various grades at the initial constitution of the Service.

(c) 6 departmental candidates were left out.

(d) As the selections were made by the Selection Committee, constituted by the Union Public Service Commission, the criteria for selection followed by the Committee are not known to this Ministry.

**Complaints against Government Employees**

**562. Shrimati Savitri Nigam:** Will the Minister of Home Affairs be pleased to state:

(a) the number of complaints received by the Chief Welfare Officer, Government of India, New Delhi

against Government employees during the past six months relating to (i) misconduct, (ii) misuse of official position and (iii) domestic quarrel;

(b) the number out of them which have been processed and the number where no action was considered necessary and on what grounds;

(c) whether the complainant is apprised of the action taken on a complaint; and

(d) if so, at what stage?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):**

(a) The Chief Welfare Officer is not responsible for dealing with the cases of misconduct or misuse of official position on the part of Government employees. Five complaints of domestic quarrel were received by him during the past six months.

(b) All the five complaints have been processed.

(c) and (d). The complainant is apprised of the action as soon as a decision is taken in the matter.

**Cases in Delhi Courts**

**563.** { Shri Bhagwat Jha Azad:  
Shri Yashpal Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether cases in some of the Delhi Courts are piling up for judgments;

(b) whether even in cases where defaulters pleaded their guilt months ago, judgments are kept pending; and

(c) if so, the reasons therefor?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):**

(a) No, Sir.

(b) and (c). There is only one case in which judgement could be delivered even though the accused had confessed his guilt, because the accused

who was on bail had absented himself from the court on the date the judgement was to be delivered.

### Primary School Buildings in Rajasthan

564. **Shri Karni Singhji:** Will the Minister of Education be pleased to state the amount of loan or subsidy granted to Rajasthan Government for the construction of Primary school buildings during 1963-64 and 1964-65?

The Minister of Education (Shri M. C. Chagla): Nil.

### Prevention of Corruption

565. **Shrimati Savitri Nigam:** Will the Minister of Home Affairs be pleased to state the number of States which have enacted legislation for prevention of corruption?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): According to information available only the following Governments have enacted legislations relating to prevention of corruption:—

State	Name of enactment
1 Kerala	(i) The Kerala Enquiries and Summonse-Act, 1960 (as amended by Act No 13 of 1962—(Kerala) (ii) The Kerala Criminal Law Amendment Act, 1962 (iii) The Kerala Public Servants (Inquiries) Act, 1963
2 Uttar Pradesh	The UP Vigilance Establishment Ordinance, 1965 (UP Ordinance No I of 1965)
3 Madhya Pradesh	The Central Provinces and Berar Special Police Establishment Act, 1947 (No XVII of 1947)
4 Andhra Pradesh	The Andhra Pradesh Civil Services Disciplinary Proceedings Tribunal) (Act of 1960 (Act No II of 1960)
5 Punjab	(i) The Pepsu Prevention of corruption (Supplementary) Act, 2008 (Pepsu Act, No XXIV of 2008 BK) (ii) The Code of Criminal Procedure (East Punjab Amendment) Act, 1949 (East Punjab Act No XXVIII of 1949)

### Detention under D.I.R.

566. { Shri Kolla Venkaiah:  
Shri M. N. Swamy:

(a) the number of Members of Parliament arrested and detained under D.I.R. in various States in December 1964 and January 1965;

Will the Minister of Home Affairs be pleased to state:

(b) the number of Members of State Legislatures in various States arrested and detained under D.I.R.;